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National Law University and Judicial Academy, Assam

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3rd Dr. Gurjeet Singh Memorial National Moot Court Competition ,2019

17th-19th May, 2019

Rules and Regulations

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1. Definitions

- i. “Moot Court Competition” or “ Competition ” shall mean “3rd Dr. Gurjeet Singh Memorial National Moot Court Competition ,2019” to be held on 17th-19th May,2019.
- ii. “Organisers” or “Organising Committee” shall mean both the members and non-members of the Moot Court Committee of NLUJAA who have been selected to conduct this Moot Court Competition .
- iii. “ Researcher” shall mean the non-speaking participant of each team.
- iv. “ Rules” means the official competition rules and any other applicable supplements to the rules published by the organising committee.
- v. “Speakers” shall mean counsel and co-counsel of each team.
- vi. “Team” shall mean all the three members including the counsel, co-counsel and researcher.

2. Participation and Eligibility

- i. The Moot Court Competition is open to all students enrolled in a full-time undergraduate law course provided by a recognised institution in India.
- ii. Each Institution shall be represented by only **one team** at the competition .
- iii. Each team shall comprise of a maximum of 3 members: Counsel, Co-Counsel and a Researcher. A team comprising of two members would also be eligible, in such case both the participating members will fulfil the role of Counsel and Co-Counsel and **one of the members can take the researcher’s test.**

3. Anonymity

Participating teams must strictly maintain anonymity of their institution during the competition. Each team will be provided with a team code, which shall be used throughout the competition , until the declaration of results. Every team must at all rounds of the competition represent themselves by only stating their team codes . Revealing the identity of the institution or of the members themselves in any way whatsoever may result in immediate disqualification of the team.

4. Registration

- i. Institutions should provisionally register themselves by sending an email to ***gsmnmcc@gmail.com*** on or before 10th May, 2019 (5 PM, IST) with “Participation” as the subject. Upon receiving the email, the organising committee will send a confirmation mail. The teams may further complete the registration process by making a payment of ***Rs 1,000/-*** in the form of a Demand Draft drawn in favour of “***The Registrar, NLUJAA, Assam***”, payable at ***Guwahati***. Registration shall be successful upon submission of soft copy of the duly filled Registration form along with a scanned copy of the demand draft.
- ii. The hard copy of the Registration form and the demand draft shall be ***submitted in person by the teams*** when they come to Guwahati for the competition.
- iii. After the completion of the registration process the teams shall be a team code. All correspondence with the organising committee shall specify on the team code.
- iv. No alteration in the team composition shall be permitted after the receipt of the Registration Form, except at the sole discretion of the organising committee.

5. Clarifications

- i. Clarifications and doubts will only be entertained through emails sent to ***gsmnmcc@gmail.com***, with “Clarification” as the subject, till 12th May, 2019 (5 PM).
- ii. Clarifications sought by individual teams will be replied to till 12th May, 2019 (5 PM). The list of clarifications will be released on 12th May, 2019 at 8 PM, wherein it will be emailed to every team. The list will consist of the combined clarifications sought by all the teams.

6. Awards

Winning Team:- Rs 1,00,000 Cash Prize + SCC Online Entitlements

Runner's Up Team:- Rs 25,000 Cash Prize + SCC Online Entitlements

Best Memorial Award:- Rs 15,000 Cash Prize + EBC Entitlements

Best Speaker Award:- Rs 10,000 Cash Prize + EBC Entitlements

Best Researcher Award:- Rs 10,000 Cash Prize + EBC Entitlements

* The prize money will be transferred directly to the bank account provided by the team and make take some time (Maximum 10th June, 2019) to get disbursed.

7. Scouting

- i. Scouting is strictly prohibited.
- ii. Teams found scouting shall be disqualified immediately . Any team can submit a written complaint regarding a case of scouting to the organising committee . In case of any default , the organising committee's decision will be final .

8. Researcher's Test

- i. There shall be a researcher's test for the best researcher title .
- ii. The researcher's test shall comprise of 40 Objective Type Questions (Each of two marks) and 2 subjective questions (10 marks each). In case of the objective type questions 0.5 marks will be deducted for a wrong answer.
- iii. The researcher with highest score shall be awarded with the best researcher award.
- iv. In case of a tie the researcher with higher marks in subjective questions will be awarded the Best Researcher award.
- v. In case of a two member team , one of the members can take the researcher's test.

9. General Etiquettes

- i. Participants are expected to behave in a dignified manner and not to cause any inconvenience to the organising committee , the judges of the competition or any other participant.
- ii. The Organising committee reserves the right to take appropriate action for any unethical ,unprofessional or immoral conduct.

10. Accommodation

- i. Accommodation will only be provided to 3 members of a team on a shared basis . Accommodation will be provided from 12 PM , 16th May,2019 to 12 PM, 20th May, 2019.
- ii. Transportation will only be provided from the place of accommodation to the venue of the competition and vice-versa.

11. Memorandum Submission

i. Submission of Memorandum

- a. Each team is expected to make memorandums for both sides: Petitioners and Respondents.
- b. The last date for submission of soft copy of the memorandum is 14th May(11:59 PM), 2019.
- c. Teams are expected to submit 6 hard copies of each side of the memorials at the venue of the competition on 17th May,2019.
- d. Only team code should be specified in the memorandum and identity of the teams shouldn't be disclosed in any way.
- e. Memorial marks would be marked as per the soft copy submissions . Any variation in the hard copy will be penalised . 0.5 marks will be deducted for each variation.
- f. The soft copy should be compatible with at least Microsoft Word 2007.
- g. The organising committee reserves the right to use the memorandums, submitted by the participating teams to, appropriate use.

ii. Evaluation of Memorandum

KNOWLEDGE OF LAW & DEPTH OF RESEARCH	20 Marks
USE OF AUTHORITY/PRECEDENTS	20 Marks
INCORPORATION OF FACTS INTO THE ARGUMENTS	10 Marks
INTERPRETATION OF APPLICABLE LAW	10 Marks
CLARITY OF THOUGHT AND ORGANIZATION OF ARGUMENTS	15 Marks
ORIGINALITY	10 Marks
STYLE OF PRESENTATION	10 Marks
PRAYER	5 Marks

iii. Penalties shall be attracted in the following manner

Late Submission Soft Copy	2 Point Per Day Per Memo
Late Submission hard Copy	1 Point Per Day Per Memo
Any Violation Under Rule 6.2.(A)	1 Point
Any Violation Under Rule 6.2.(A)	0.5 Point
Any Violation Under Rule 6.2.(A)	1 Point
Violation In Content Between Soft Copy and Herd Copy	0.5 for Each Variation

iv. Contents of the Memorandum

a. Each memorandum should contain at least the following sections :-

- Cover Page (Shall Include Year Of The Competition, Cause Title, Forum/Court, Designation As Petitioner Or Respondent Memo, Team Code On The Top Right Corner - E.G. 20P Or 20R)
- Table Of Contents
- Index Of Authorities
- Statement Of Jurisdiction (Strictly Restrict To 1 Page)
- Summary/Statement Of Facts (Strictly Restrict To 1 Page; Argumentative Statement Of Facts Shall Be Penalised)
- Issues Raised/Questions Presented
- Summary Of Arguments/Pleadings
- Arguments Advanced/Written Pleadings (Strictly Restrict To 15 Pages Or Less)
- Prayer

b. The following specifications shall be strictly adhered to:-

- Language: English
- Body Font & Size: Times New Roman, 12;
- Line Spacing: 1.5
- [The Spacing Need Not Be Followed For The Cover Page, Any Tabular Column, Header Or Footer]
- Footnotes Font & Size: Times New Roman, 10; Line
- Spacing: 1.0; Paragraph Spacing: None; No
- Additional Space Between Footnotes
- Alignment (Body & Footnotes): Justified
- Margin: 1 Inch On All 4 Sides
- Citation Method: The Standard Indian Legal
- Citation. Substantive Footnoting Is Strictly Prohibited.

c. The following specifications should be adhered to while printing:-

- The Cover Page Shall Be: Blue For Petitioner Memorandum And Red For Respondent Memorandum
- Only White A4 Sized Paper Shall Be Used For All Other Pages . Use Of Recycled Papers Is Encouraged.
- The Memorandums Shall Be Printed On Both Sides. Each Side Shall Be Counted As One Page.
- The Memorandums Shall Be Staple Bound With Two/Three Staples On The Left Margin. No Other Form Of Binding Shall Be Accepted. The Use Of Plastic/Cellophane Sheets Or Films Shall Attract Penalties.
- The Memorandums Shall Not Contain Any Annexures/Appendices, Photographs, Sketches, Exhibits, Affidavits, Etc.

12. Oral Rounds

i. General Rules

a. The competition shall consist of the following rounds:-

- Preliminary Rounds
- Round of 16
- Quarter-Finals
- Semi-Finals
- Finals

b. During each of the above mentioned rounds the order in which each team shall present their arguments is as follows:-

I. Petitioner Speaker 1

II. Petitioner Speaker 2

III. Respondent Speaker 1

IV. Respondent Speaker 2

V. Rebuttal: Petitioner - Any One Of The Two Speakers

VI. Sur-Rebuttal: Respondent - Any One Of The Two Speakers

Sur-Rebuttal May Be Permitted Only At The Discretion Of The Judges.

- c. The Best Speaker Award Shall Be Determined On The Basis Of The Individual Aggregate Score Of The Speaker Taken Only From The Preliminary Rounds.
- d. The Researcher Shall Not Be Permitted To Address The Court During The Oral Rounds. The Researcher May, However, Be Permitted To Pass Notes To The Speakers A T The Discretion Of The Judges.
- e. Teams Are Not Permitted To Raise Issues In The Oral Rounds That Have Not Been Submitted In The Memorandum.
- f. The Use Of Mobile Phones, Laptops, Or Any Other Electronic Gadgets Is Strictly Prohibited During The Oral Rounds.
- g. Participants May Use Their Own Bare Acts, Print Outs And Commentaries Provided That Anonymity Is Not Violated During The Rounds.
- h. The Decision Of The Judges As To The Marks Allotted To Each Team Shall Be Final.
- i. Teams Shall Notify The Bench Clerks Of The Division Of Time Between The 2 Student Counsels (Including Time Reserved For Rebuttal & Sur-Rebuttal) 10 Minutes Prior To The Commencement Of The Rounds.
- j. If The Counsel 1 Exceeds His /Her Reserved Time, The Additional Time Taken Shall Be Deducted From The Time Reserved By Counsel 2. Similarly, If Counsel 2 Exceeds His/ Her Reserved Time, The Additional Time Taken Shall Be Deducted From The Time Reserved For Rebuttals/Sur- Rebuttals As The Case May Be.
- k. The Finality Of The Decision As To The Time Structure And The Right To Rebut Or Sur-Rebut Shall Vest With The Judges.

ii. Evaluation of Oral Rounds

- a. Teams will qualify for the successive rounds only on the ***basis of the marks obtained in the oral rounds. Memorial marks wont carry any weightage during the rounds.*** The following would be the factors of evaluation during the oral rounds.

Art of Persuasion	20 Marks
Knowledge of Law	20 Marks
Use of Authority	20 Marks
Incorporation of Facts in arguments	20 Marks
Answering queries	20 Marks

iii. Moot Problem for Quarter Finals , Semis and Final Rounds

There will be a separate moot problem based on Protection of Children from Sexual Offences Act, 2012 and allied laws for the quarter final , semi final and final rounds. The moot problem will be released on **11th May** and will be available only to the teams who have registered for the competition . The teams won't have to formulate a memorial for the second moot problem and a compendium would suffice for the same.

13. Miscellaneous

- i. The Organizers Reserve The Right To Amend, Modify Or Repeal Any Of The Rules Of The Moot Competition. Changes In The Rules, If Any, Shall Be Communicated To The Participants In A Timely Manner.
- ii. The Organizers Reserve The Right To Take Decisions On Any Subject Not Mentioned In The Rules, Including Disqualification For Non-Abiding Of The Rules Thereof.
- iii. In Case Of Any Discrepancies Or Doubts Regarding The Rules, The Decision Of The Organizers Shall Be Final And Binding.